

ITEM NO.23

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8016/2021

(Arising out of impugned final judgment and order dated 03-06-2021 in SA No. 110/1988 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAM NIWAZ (SINCE DECEASED) THROUGH LRS. & ANR. Petitioner(s)

VERSUS

RAM YAGGYA (DEAD) & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70677/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70678/2021-EXEMPTION FROM FILING O.T. and IA No.70680/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.71496/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. B.P. Singh Parihar, Adv.
Mr. K. Jayakaran, Adv.
Mr. Umesh Dubey, Adv.
Ms. Pooja Agarwal, Adv.
Mr. Vishal, Adv.
Ms. Uma Tripathi, Adv.
Mr. Rahul Kumar Singh, Adv.
Ms. Priya Saroj, Adv.

For Respondent(s) Mr. Sanjay Kumar Visen, AOR
Mr. Parth Sarathi, Adv.
Mr. Ashu Kumar Sharma, Adv.
Mr. Sandeep Joshi, Adv.

Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be stay of the impugned judgment and final order dated 03.06.2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Second Appeal No.110/1988 in the meanwhile.

In the meanwhile, steps be taken to bring the legal representatives of the deceased respondent no.1. on record.

(INDU MARWAH)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)